

any regular speech. I have allowed you to make your points cogently and then sit down. Otherwise, I will set it out. (*Interruptions*)

[*Translation*]

SHRI HARIN PATHAK: They have not received their dues like L.T.C. and medical allowance etc. for 1991. A new textile mill in Ahmedabad is being run under N.T.C. (*Interruptions*) They should be given their salaries (*Interruptions*)

[*English*]

MR. SPEAKER: Shri Bhogendra Jha: Whatever Shri Pathak is saying will not go on record. (*Interruptions*)\*

[*Translation*]

SHRIBHOGENDRAJHA: Mr. Speaker, Sir, I would like to draw the attention of the House and the country to a serious thing. For the last few weeks threats are being given by the leaders of the ruling party and clandestinely by the Ministers to dismiss the Bihar Government. (*Interruptions*)

MR. SPEAKER: On what basis would you like to discuss it? A senior member like you is not supposed to speak like this. you want that you should be allowed to speak whatever you like.

[*English*]

You should understand the nicety.

[*Translation*]

SHRI BHOGENDRAJHA: I had sought permission for it. I want to say that there is danger to law and order. Law and order situation in Bihar is not good. My grievance

is that this Government which enjoys our support is functioning according to the policies of the Congress Party. We want that such policies be changed. Any attempt to dismiss that Government from outside would not be tolerated. The members of the ruling party should keep it in their mind and they should not turn Bihar into a turmoil. Everything should be done in the Bihar Legislative Assembly only. Demand for dismissal should not be made from outside.

[*English*]

SHRI SUDHIR SAWANT: Sir, I want to raise a very vital issue affecting the complete coastal belt from Maharashtra to..(*Interruptions*)

MR. SPEAKER: Are you not going to discuss the Railway Budget?

SHRI SUDHIR SAWANT: During the discussion on Railway Budget, I am not going to be here.

MR. SPEAKER: If you are not going to be here, you are not doing any favour to the Parliament.

SHRISUDHIR SAWANT: Sir, the question here today is on discrimination and that is violation of Article 14 of the Constitution in case of Shri Sudhir Sawant, Member of Parliament. Last time also, in the First Session, when I wanted to raise a vital issue for which agitation was going on, that is, in *annevari* condition, that time, others were allowed to raise matters on agriculture, only I was not allowed. This time also, Shri Ram Naik was allowed to raise a matter on Railways and I was being questioned. I do not know why this discrimination. It is because, I am also representing certain electorates.

MR. SPEAKER: You do not understand

anything. You shall have to talk like this. Now, I am not going to tolerate this kind of thing from you. You have been in the disciplined force and you know how to maintain discipline. This is too much. When the Railway Budget is there, you are not expected to speak. When the Fertilizers Committee is there, you are not expected to raise the issues like that.

**SHRI SUDHIR SAWANT:** Sir, it is an important issue.

**MR. SPEAKER:** It may be important for you, it is not important for the entire House and the Parliament.

**SHRI SUDHIR SAWANT:** It is important for the entire country.

**MR. SPEAKER:** Okay, you come out quickly and finish it.

**SHRI SUDHIR SAWANT:** This is the question of Konkan Railway. Last time, on the 20th December, I had raised the same issue for the release of fund.

I congratulate the Government because bonds have been released. But, still, one of the problems is that due to want of finance, the work is going to stop on the 15th of this month, because only Rs. 50 crores have been earmarked in this Budget.

Now the question is that the bonds have been released but they have not been accepted. I will request the Prime Minister and the Finance Minister to personally intervene so that financial institutions are directed to buy these bonds so that money is available for this project and the work is not stopped. Thank you.

**SHRIMATI BASAVA RAJESWARI** (Bellary): Rose.

**MR. SPEAKER:** You are also raising the same issue. We have appointed a Committee to look into the fertiliser issue; and you are raising the same issue. Now, if you are going to discuss the Budget, if you have appointed a Committee, if you want to

discuss the same thing, now, how can we work in the House? You please help your own Government, your own people. Now the time can be taken for something else.

I would not have liked him to say so many things. But, please, understand that there is a Committee appointed for that purpose.

**SHRIMATI BASAVA RAJESWARI:** A Committee has been appointed.

**MR. SPEAKER:** So, again, you would like to raise it in the House.

**SHRIMATI BASAVA RAJESWARI:** Because it is a matter of urgency where the money has not come from the Government.

**MR. SPEAKER:** Not like this. You talk to the Minister.

12.36 hrs

#### PAPERS LAID ON THE TABLE

**Annual Report and Review on the working of the Electronics Corporation of India Ltd., Hyderabad for the year 1990-91 etc**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Sir, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub section (1) of section 619A of the Companies Act. 1956:-
  - (a) i) A Statement regarding Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad for the year 1990-91: